

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:1251
ANSWERED ON:30.11.2012
GRANT OF MINERAL CONCESSIONS
Pandey Saroj;Singh Shri Murarilal

Will the Minister of MINES be pleased to state:

- (a) the number of mines in the country, State/UT-wise;
- (b) the details of mineral concessions granted by the State Governments and UT administrations along with the proposals approved by the Union Government as recommended by the State Governments/UTs during each of the last three years and the current year, State/UT-wise and mineral-wise;
- (c) the number of mines where mining operations have commenced along with the quantity of mineral extracted there from during the said period, State/UT-wise;
- (d) the details of proposals of mineral concessions lying pending with State Governments and the Union Government indicating the period and reasons of their pendency along with the measures taken/proposed to be taken by the respective Government for their clearance;
- (e) whether some of mining companies or leaseholders are not following the guidelines issued by the Union Government; and
- (f) if so, the details thereof along with the corrective measures taken in this regard?

Answer

THE MINISTER OF MINES (SHRI DINSHA PATEL)

- (a): State wise details of reporting mines in the country are given in Annexure I.
 - (b): State Governments are the owners of the minerals and grant mineral concessions. Prior approval of the Central Government is required under Section 5 (1) of the Mines and Minerals (Development and Regulation) Act 1957 for grant of mineral concessions for minerals in First Schedule to the said Act. State wise details of the mineral concession cases where prior approval of the Central Government have been conveyed is given at Annexure II.
 - (c): Details are given in Annexure III.
 - (d): There are total of 47933 applications for grant of Mineral Concessions pending with the State Governments. Details of 229 proposals pending with Ministry of Mines Government of India are given below:
 - # From 0-12 months- 94
 - # From 12-24 months- 64
 - # More than 24 months- 71
- The Central Government has set up Central Coordination-cum Empowered Committee to facilitate Coordination whether various departments for stream lining the clearance process.
- (e) to (f): Details are given at Annexure IV.